

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
Principal Bench, New Delhi**

Original Application No. 879/2022

Gauri Maulekhi

Applicant

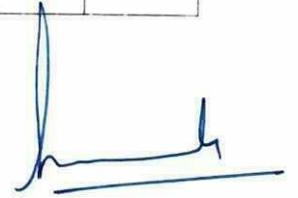
Versus

Union of India & Ors.

Respondent(s)

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1.	Reply Affidavit on behalf of Respondent No. 2, Central Pollution Control Board (CPCB) in compliance of order dated 06.12.2022 in OA No. 879/2022, Gauri Maulekhi Vs. Union of India & Ors.	
2.	<b>Annexure-I:</b> A copy of the Notification regarding Environmental standards of Slaughter house and meat processing units notified by MoEF&CC dated 28.10.2016.	
3.	<b>Annexure-II:</b> A copy of Hon'ble NGT order dated 06.12.2022.	



**(S.K. Gupta)**

Scientist E

Central Pollution Control Board

Delhi-110032

Date: 02.02.2023

Place: Delhi

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO.879/2022**

**IN THE MATTER OF: -**

Gauri Maulekhi

Applicant

Versus

Union of India & Ors.

Respondent(s)

**Reply Affidavit on behalf of Respondent No. 2 Central Pollution Control Board (CPCB)**

I, Sanjay Kumar Gupta, aged about 59 years, S/o Late Shri B.L. Gupta, presently working as Scientist-E, Central Pollution Control Board (hereinafter referred to as "CPCB"), having Office at East Arjun Nagar, Parivesh Bhawan, Shahdara, New Delhi-110032 presently at New Delhi, do hereby solemnly affirm and state as under:

1. That in my above-mentioned official capacity, I am fully conversant with the facts of the present case and have been authorized to swear this reply affidavit on the behalf of CPCB, i.e., Respondent No. 2.
2. That Para II, III are states about address of the Applicant and does not require any comments from this answering Respondent No. 2.

That the averments contained in Para IV & V are about category of slaughterhouses and meat, poultry and fish processing units in India. It is respectfully submitted that Categorization of Industries is done based on pollution potential from industries categorizing them in red, orange, green and white category. This facilitate State Pollution Control Boards /Pollution Control Committees (hereinafter referred to as "SPCBs/PCCs") in effective surveillance and monitoring of industrial pollution. The frequency of monitoring and periodicity of consent renewal may be decided on the basis of category of industry i.e. highly polluting industries may be monitored more frequently and similarly validity of consent for lesser time period. The requirement of Environment Impact Assessment (hereinafter referred to as "EIA") is governed by MoEF&CC notification 2006 and amendments thereof.

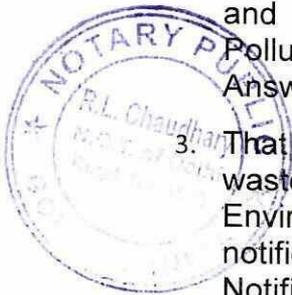
4. That the averment contained in Para VI is about inadequate legal regime to govern adverse environmental impact created by slaughterhouses, meat, poultry and fish processing units and does not require any comment from this answering respondent No. 2.



5. That the averment contained in Para VII is about Slaughterhouses covered in other countries under EIA and does not require any comment from this answering Respondent No. 2.
6. That the averment contained in Para VIII is about recommendations of Expert Committee of Central Government to bring highly polluting industry namely slaughter house under ambit of EIA and does not require any comment from this answering Respondent No. 2.
7. That the averment contained in Para IX is about EIA notification, 2006 and does not require any comment from this answering Respondent No. 2.

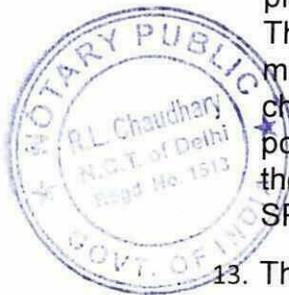
#### FACTS IN BRIEF:

1. That the facts of the Para 1 is about information related to the Applicant and does not require any comment from this answering Respondent No. 2.
2. That the facts of the Para 2 and 3 are about EIA Notification, 2006 issued by the MoEF&CC and CPCB governing slaughter house under Water Act 1974 as well under Air Act,1981. It is humbly submitted that the concerned SPCBc/PCC is the regulatory agency for control of pollution in respective State and issuance of consent under the provisions of the Water (Prevention and Control of Pollution) Act. 1974 and the Air (Prevention and Control of Pollution) Act, 1981. Therefore, no comments are entailed from this Answering Respondent.
3. That the facts of the Para 4 is about environmental standards and disposal of waste generated by slaughter houses. It is humbly submitted that Environmental standards of Slaughter house and meat processing units notified by MoEF&CC vide GSR No. 1016 (E) dated 28.10.2016. A copy of the Notification is annexed as **Annexure-I**.
4. That the facts of the para 5 is about categorization of slaughters/industries and it is a matter of record and need no comments from this Answering Respondent.
5. That para 6 is about classification of the slaughter house which is not strictly adhered by any industry. It is humbly submitted that classification of slaughter house is to be considered by SPCBs/PCCs while issuing the consent mentioning the capacity of the slaughter house in terms of numbers and types of animals.
6. That the facts of the Para 7 is about information of meat processing units and it is a matter of record and need no comments from this Answering Respondent.
7. That the facts of the Para 8 is about EIA Notification, 2006 issued by Ministry of Environment Forest & Climate Change and non inclusion of slaughter house despite the fact it is categorized under Red category and hygiene issues. It is humbly submitted that CPCB has uploaded document titled

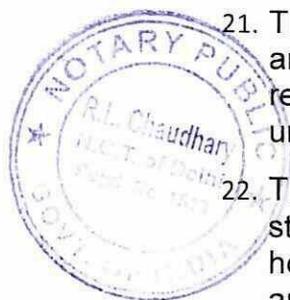


"Compendium of Indian Standards on Slaughter House" on its website which address hygiene issues within slaughter house.

8. That the facts of the Para 9 to 15 are about grant of EC to Delhi Agricultural Marketing Board (DAMB) for the construction of Modern Poultry and Egg Market and does not require any comment from this answering Respondent.
9. That the facts of the Para 16 & 17 are about relevant recommendation of Expert Committee for amending the EIA Notification, 2006 and inclusion of slaughterhouses and processing units under the EIA Notification, 2006. Hence, does not require any comment from this answering Respondent.
10. That the facts of the Para 18 and 19 are about in-depth study by CPCB on 'Characterization, Waste Management Practices & Best available pollution control technologies in Slaughter Houses'. It is a matter of record and need no comments from this Answering Respondent.
11. That the facts of the Para 20 and 21 are about environmental issues associated with slaughterhouse industries/processing units and "Revised classification of industrial Sectors under Red, Orange, Green and White Categories report published by CPCB in 2016. It is a matter of record and need no comments from this Answering Respondent.
12. That the facts of the Para 22 are about unscientific disposal of the waste generated by slaughter house/industries/processing units contaminating water bodies. The waste water from slaughter houses required to be treated adequately in effluent treatment plant prior to its disposal in conformity with the Notified Standards. The solid waste which consist of bones with flesh, meat trimmings, offals (undigestive fat) required to be processed in Rendering plant to convert in by products namely Tallow and meat blood meal (MBM). The Tallow may be used in soap manufacturing and meat meal to manufacture poultry feed. The air emissions from boilers needs to be channelized through a stack of prescribed height and equipped with adequate pollution control systems. In case of any unscientific disposal of waste from the slaughter house, it should be brought to the knowledge of concerned SPCBs/PCCs for necessary action.
13. That para 23, 24 & 25 are about consumption of large quantities of water as mentioned in the revised Comprehensive document on slaughter house. This is a matter of record.
14. That the facts of the Para 26 to 28 are about waste water generated and its sources from slaughter houses/processing units. It is a matter of record and need no comments from this Answering Respondent.
15. That the facts of the Para 29 and 30 are about Solid waste generation and its disposal from Slaughterhouse/processing units causes pollution. It is a matter of record and need no comments from this Answering Respondent.
16. That the facts of the Para 31 to 33 are about improper solid waste disposal resulting of Zoonotic diseases and study conducted in slaughterhouses in Westen Kenya and hence doesn't required any comments.

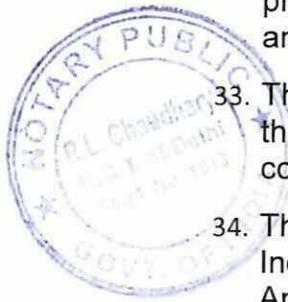


17. That the facts of the Para 34 and 35 are about Air pollution from slaughter house/processing units and waste water generated contains a large amount of suspended solids, including fat, organic materials, which release methane, nitrate and carbon dioxide, both major contributors to climate change. It is humbly submitted that main source of air emission in slaughter house is boiler which is used for steam generation. The waste water from the process mainly contains organic suspended solid which are removed during treatment in effluent treatment plant.
18. That the facts of the Para 36 is about the current legal regime pertaining to slaughterhouses/ processing units in India and its inadequacies. It is humbly submitted that Environmental standards of Slaughter house and meat processing units were notified by MoEF&CC vide GSR No. 1016 (E) dated 28.10.2016. A copy of the Notification is annexed as **Annexure-I**.
19. That the facts of the Para 37 to 39 are about the various provision under Air (Prevention and Control of Pollution) Act, 1981, Water (Prevention and Control of Pollution) Act, 1974 and the Solid Waste Management Rules, 2016. It is humbly submitted that the SPCBs/PCCs are the regulatory agencies for implementation of Notified standards for control of pollution in respective States.
20. That the facts of the Para 40 & 41 are about powers conferred under section 92(2) (o) r/w section 31 of the Food Safety and Standards Act, 2006 and does not require any comment from this answering Respondent.
21. That the facts of the Para 42 is about guidelines for siting of these industries and current laws are inadequate. It is submitted that SPCBs/PCCs are the regulatory bodies which issues Consents to establish (CTE) for new industrial units in the states under the provision of Water Act, 1974 and Air Act, 1981.
22. That the facts of the Para 43 and 44 are about existing Water and emission standards are inadequate in handling of pollution generated by slaughter house/processing units. It is humbly submitted that environmental standards are formulated by considering the relevant aspects of process technologies, waste characterization, Control technologies and in consultation with stakeholders and subject experts.
23. That the facts are about standards for slaughter house which does not interlink public health and Environmental degradation. It is humbly submitted that Environmental standards of Slaughter house and meat processing units notified by MoEF&CC vide GSR No. 1016 (E) dated 28.10.2016 after studying all the environmental aspects associated with slaughter house and with due deliberations with stakeholders and subject experts. A copy of the Notification is annexed as **Annexure-I**.
24. That the facts of the Para 47 to 49 are about EIA Notification, 2006 and does not require any comment by this answering Respondent.
25. That the facts of the Para 50 is about categorization of industries. It is respectfully submitted that Categorization of Industries is done based on pollution potential from industries categorizing them in red, orange, green and white category. This facilitate State Pollution Control Boards /Pollution Control

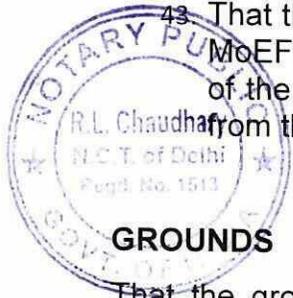


Committees (hereinafter referred to as "SPCBs/PCCs") in effective surveillance and monitoring of industrial pollution.

26. That the facts of the Para 51 is effluent discharge standards specified in Schedule 1 of the E (P) A Rules, 1986. It is a matter of record and need no comments.
27. That the facts of the Para 52 is about "Revised Comprehensive Industry Document on Slaughter Houses". It is a matter of record and need no comments from this Answering Respondent.
28. That the facts of the Para 53 is about procedure of EIA and its comparison with issuing of Consent To Establish. It does not require any comment by this answering Respondent.
29. That the facts of the Para 54 to 60 are about the procedures to obtain Environmental Clearances under the EIA Notification, 2006, amended thereof and does not require any comment from this answering Respondent.
30. That the facts of the Para 61 to 64 are about EIA of slaughter houses in other countries and does not require any comments.
31. That the facts of the Para 65 to 70 are about the Environment (Protection) Act, 1986 (hereinafter referred to as "**E (P) Act, 1986**") and the Rules notified under the said E (P) Act, 1986. It is a matter of record and need no comments from this Answering Respondent.
32. That the facts of the Para 71 & 72 are about the Articles relevant to the protection of Environment under the Constitution of India and does not require any comment from this answering Respondent.
33. That the facts of the Para 73 is about environmental protection cases under the jurisdiction of Hon'ble National Green Tribunal and does not require any comment from this answering Respondent.
34. That the facts of the Para 74 is about legal right enshrined under Art 21 of the Indian Constitution. It is a matter of record and need no comments from this Answering Respondent.
35. That the facts of the Para 75 & 76 are about observation of Sub-committee constituted by Hon'ble Supreme Court in the matter of Laxmi Narain Modi Vs. Union of India (2014) 2 SCC 417. It is a matter of record and need no comments from this Answering Respondent.
36. That the facts of the Para 77 to 79 & 86 are about various cases filed before Hon'ble Courts/Tribunal and does not require any comment by this answering Respondent.
37. That the facts of the Para 80 is about invocation to entertain the present application by Hon'ble Tribunal and does not require any comment by this answering Respondent.
38. That the facts of the Para 81 to 83 are about Power of Hon'ble National Green Tribunal. It is humbly submitted suitable reply may be given by Respondent No.1. Hence, does not require any comment from this answering Respondent.



39. That the facts of the Para 84 is about Environment (Protection) Act, 1986 and does not require any comment by this answering Respondent.
40. That the facts of the Para 85 is about expansive scope of jurisdiction of the Hon'ble Tribunal for preservation of environment. It is a matter of record and need no comments from this Answering Respondent.
41. That the facts of the Para 87 is about conference of United Nations on Human Environment in 1972. It is a matter of record and need no comments from this Answering Respondent.
42. That the facts of the Para 88 is about section 20 of Hon'ble NGT Act and does not require any comment from this answering Respondent.
43. That the facts of the Para 89 is about representation made by the applicant to MoEF&CC regarding inclusion of Slaughterhouse industries under the ambit of the EIA Notification, 2006. It is a matter of record and need no comments from this Answering Respondent.



### GROUNDS

That the grounds of the Para (A to S) is already mentioned in the above facts.

That in view of above submissions, it is respectfully submitted that this answering Respondent No. 2, i.e. CPCB shall abide by any order or directions passed by this Hon'ble Tribunal.

**DEPONENT**

एस.के. गुप्ता/S.K. Gupta  
 वैज्ञानिक "ई" / Scientist "E"  
 केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
 Central Pollution Control Board  
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार  
 M/o Env't. Forest & Climate Change, Govt. of India  
 परिवेश भवन, पूर्वी अर्जुन नगर  
 Parivesh Bhawan, East Arjun Nagar  
 दिल्ली/Deihi-110032

## VERIFICATION

Verified at Delhi on this 2nd day of February, 2023 that the contents of the above affidavit are correct to the best of my knowledge and belief and nothing has been concealed therein.



DEPONENT

एस.के. गुप्ता/S.K. Gupta  
 वैज्ञानिक "ई" / Scientist "E"  
 केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
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 M/o Env't. Forest & Climate Change, Govt. of India  
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 Parivesh Bhawan, East Arjun Nagar  
 दिल्ली/Delhi-110032

ATTESTED

NOTARY PUBLIC  
 GOVT. OF INDIA

- 2 FEB 2023



# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 750]

नई दिल्ली, शुक्रवार, अक्टूबर 28, 2016/कार्तिक 6, 1938

No. 750]

NEW DELHI, FRIDAY, OCTOBER 28, 2016/KARTIKA 6, 1938

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 28 अक्टूबर, 2016

सा.का.नि. 1016(अ).—केन्द्रीय सरकार, की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात्:-

1. संक्षिप्त नाम और प्रारंभ-

- (1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) छठा संशोधन नियम, 2016 है।
- (2) ये राजपत्र में उनके प्रकाशन की तारीख को प्रवृत्त होंगे।

2. पर्यावरण (संरक्षण) अधिनियम, 1986 की अनुसूची 1 में, क्रम संख्या 50 और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित क्रम संख्यांक और प्रविष्टियां रखी जाएंगी, अर्थात्:-

वधशालाओं, मांस प्रसंस्करण यूनिटों और समुद्री खाद्य उद्योग

क्रम सं.	उद्योग	पैरामीटर	मानक
1	2	3	4
"50	क. वधशालाएं या मांस प्रसंस्करण यूनिटें या दोनों*	बहिस्त्राव	पीएच के सिवाय अधिकतम सकेंद्रण मूल्य मिलीग्राम /1 में हैं
		पीएच	6.5 से 8.5
		जैव रासायनिक ऑक्सीजन डिमांड (बीओडी) [3 दिन	30

		27 <sup>0</sup> सेल्सियस]	
		रासायनिक ऑक्सीजन डिमांड (सीओडी)	250
		निलंबित पिंड	50
		तेल और ग्रीज	10
	ख. समुद्री खाद्य उद्योग*	जैव रासायनिक ऑक्सीजन डिमांड (बीओडी) [3 दिन 27 <sup>0</sup> सेल्सियस]	30
		निलंबित पिंड	50
		तेल और ग्रीज	10

\*वधशालाएं या मांस प्रसंस्करण यूनिटें या दोनों और समुद्री खाद्य उद्योग के बायलर घर से उत्सर्जन मानक पर्यावरण (संरक्षण) अधिनियम, 1986 के अधीन समय समय पर यथा संशोधित अधिसूचना सं. सा.का.नि. 742(अ), तारीख 30.08.1990 द्वारा विहित किया गया था।

**टिप्पणः(i)** स्थानीय निकायों/नगर पालिकाओं में प्रचालित की जा रही वधशालाओं के लिए जहां बहिःस्राव पूर्ण मल व्ययन उपचार संयंत्र की ओर जाने वाली नगरपालिका मल नालियों में निस्सारित किया जाता है वहां बीओडी 100मि.ग्रा./1 तक शिथिल किया जा सकता है।

(ii) सभी वधशालाएं और मांस प्रसंस्करण यूनिटें एसपीसीबी और पीसीसी द्वारा अनुमोदित उपयुक्त प्रौद्योगिकी के माध्यम से ठोस अपशिष्ट {टाइप 1 (वनस्पति जन्य पदार्थ जैसे प्रथम अमाशय, अमाशय, आंत्र में मौजूद पदार्थ, गोबर, कृषि अवशेष) और टाइप 2 जीव जंतु पदार्थ जैसे अखाद्य अपशिष्ट, उत्तक, मांस परिकर्तन, अपशिष्ट और बेकार मांस, अस्थियां आदि} का सुरक्षित और उचित निपटान सुनिश्चित करेंगी।”।

[फा. सं. क्यू-15017/21/2015-सीपीडब्ल्यू]

डा. राशिद हसन, सलाहकार

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

### NOTIFICATION

New Delhi, the 28th October, 2016

**G.S.R. 1016(E).**— In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:-

1. Short title and Commencement.-

- (1) These rules may be called the Environment (Protection) Sixth Amendment Rules, 2016.
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in Schedule-I, for serial number 50 and the entries relating thereto, the following serial number and entries shall be substituted, namely:-

**STANDARDS FOR DISCHARGE OF EFFLUENTS FROM SLAUGHTERHOUSES, MEAT PROCESSING  
UNITS AND SEA FOOD INDUSTRY**

S.No.	Industry	Parameter	Standard
1	2	3	4
“50	A. Slaughterhouses or Meat Processing Units or Both*	Effluents	Maximum Concentration values are in mg/l except for pH
		pH	6.5 to 8.5
		Bio-chemical Oxygen Demand (BOD) [3 days at 27°C]	30
		Chemical Oxygen Demand (COD)	250
		Suspended Solids	50
		Oil and Grease	10
	B.Sea Food Industry*	Bio-chemical Oxygen Demand (BOD) [3 days at 27°C]	30
		Suspended Solids	50
		Oil and Grease	10

\*The emission standards from Boiler House of Slaughterhouses or Meat Processing Units or both and Sea Food Industry shall conform to the standards prescribed vide notification No. G.S.R. 742 (E), dated 30.08.1990 as amended from time to time under the Environment (Protection) Act, 1986.

**Note:**

- (i) For Slaughterhouses operating in local bodies/ municipalities, where the treated effluent is discharged into municipal sewers leading to full-fledged Sewage Treatment Plant, the BOD may be relaxed to 100mg/l.
- (ii) All Slaughterhouses/ meat processing units shall ensure safe and proper disposal of solid waste {Type I (Vegetable matter such as rumen, stomach and intestinal contents, dung, agriculture residues etc) and Type II (Animal matter such as inedible offal, tissues, meat trimmings, waste and condemned meat, bones etc.)} through suitable technology approved by SPCBs/PCCs. ”.

[F.No. Q-15017/21/2015-CPW]

Dr. RASHID HASAN, Adviser

**Note-** The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number S.O. 844 (E), dated the 19<sup>th</sup> November, 1986 and subsequently amended vide the following notifications, namely:—

S.O. 433 (E), dated the 18<sup>th</sup> April 1987; G.S.R. 176(E), dated the 2<sup>nd</sup> April, 1996; G.S.R. 97 (E), dated the 18<sup>th</sup> February, 2009; G.S.R. 149 (E), dated the 4<sup>th</sup> March , 2009; G.S.R. 543(E), dated the 22<sup>nd</sup> July,2009; G.S.R. 739 (E), dated the 9<sup>th</sup> September, 2010; G.S.R. 809(E), dated, the 4<sup>th</sup> October, 2010, G.S.R. 215 (E), dated the 15<sup>th</sup> March, 2011; G.S.R. 221(E), dated the 18<sup>th</sup> March, 2011; G.S.R. 354 (E), dated the 2<sup>nd</sup> May, 2011; G.S.R. 424 (E), dated the 1<sup>st</sup> June, 2011; G.S.R. 446 (E), dated the 13<sup>th</sup> June, 2011; G.S.R. 152 (E), dated the 16<sup>th</sup> March, 2012; G.S.R. 266(E), dated the 30<sup>th</sup> March, 2012; and G.S.R. 277 (E), dated the 31<sup>st</sup> March, 2012; and G.S.R. 820(E), dated the 9<sup>th</sup> November, 2012; G.S.R. 176 (E), dated the 18<sup>th</sup> March, 2013; G.S.R. 535(E), dated the 7<sup>th</sup> August, 2013; G.S.R. 771(E), dated the 11<sup>th</sup> December, 2013; G.S.R. 2(E), dated the 2<sup>nd</sup> January, 2014; G.S.R. 229 (E), dated the 28<sup>th</sup> March, 2014; G.S.R. 232(E), dated the 31<sup>st</sup> March, 2014; G.S.R. 325(E), dated the 07<sup>th</sup> May, 2014, G.S.R. 612, (E), dated the 25<sup>th</sup> August 2014; G.S.R. 789(E), dated the 11<sup>th</sup> November 2014; S.O. 3305(E), dated the 7<sup>th</sup> December, 2015; S.O.4(E), dated 1<sup>st</sup> January 2016; G.S.R. 35(E), dated 14<sup>th</sup> January 2016, G.S.R. 281 (E), dated 7<sup>th</sup> March, 2016; G.S.R. 496(E), dated 09<sup>th</sup> May, 2016 and lastly amended vide notification G.S.R.497(E), dated 10<sup>th</sup> May, 2016.

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Item No. 07

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No.879/2022

Gauri Maulekhi

Applicant

Versus

Union of India &amp; Ors.

Respondent(s)

Date of hearing: 06.12.2022

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Raj Panjwani, Senior Advocate with Ms. Esha Dutta, Advocate

**ORDER**

1. Shri Raj Panjwani, learned Senior counsel appearing for applicant at the outset stated that applicant is not pressing prayer No. 1 and therefore he may be allowed to delete this prayer during the course of the day. The request is accepted. Let necessary corrections be made during course of the day.

2. This Original application has been filed under Sections 14, 18 and 20 of National Green Tribunal Act, 2010 read with Rule 24 of National Green Tribunal (Practices and Procedures) Rules, 2011 alleging that slaughters houses contribute immensely to the pollution and damage to environment and whenever a new slaughter house is to established, it is necessary to examine impact on environment on the part of the Authorities concerned in the light of the provisions of Environment Impact Assessment Notification dated 14.09.2006 (hereinafter referred to

as 'EIA Notification, 2006') but since slaughter house as such is not included therein, therefore no impact is assessed by the Authorities concerned and this is causing huge pollution once a slaughter house without such examination is established. It is argued that 'Precautionary principle' require that slaughter houses and processing units must be brought within the ambit of EIA Notification, 2006 and Tribunal may direct Respondent No.1-MoEF&CC to consider this aspect in accordance with law, expeditiously.

3. In our view substantial question relating to environment has arisen. Let Respondent Nos. 1 and 2 may file their response, if any, within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

4. List this matter for further consideration on 10.01.2013.

5. A copy of this order be forwarded to the Respondent Nos. 1 and 2 be e-mail for compliance.

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

December 06, 2022

O.A. No.879/2022

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